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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

MA No. 58 OF 2024

IN

ORIGINAL APPLICATION No. 147/2022

IN THE MATTER OF:

KRISHNA DAS K V

....APPLICANT

VERSUS

STATE OF KERALA

....RESPONDENT

REPORT FILED BY CHIEF SECRETARY FOR STATE OF KERALA

DATE: 15/7/2025

FILED BY: NISHE RAJEN SHONKER FOR STATE OF KERALA

Chamber No. 317, C.K.DAPHTARY,
LAWYERS CHAMBER BLOCK
SUPREME COURT OF INDIA-110001.
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Action Taken Report filed by the Special Secretary, Environment Department on behalf of the Chief Secretary, Government of Kerala before the Hon'ble National Green Tribunal, Principal Bench in MA No.58/2024 in OA No. 147/2022

Krishna Das K V

Applicant

Versus

State of Kerala

Respondent

The Hon'ble National Green Tribunal vide order dated 17/03/2025 in MA No.58/2024 in OA No.147/2022 had issued the following directions:

"2. Tribunal by order dated 07.01.2025 had required the Chief Secretary, State of Kerala to respond to the following issues:-

Tribunal has earlier found that water quality of both water bodies is in Class 'D' of primary water quality criteria thereby not complying with bathing standards. In view of earlier orders, we also issue further following directions to Chief Secretary to inform:

i. What is status of utilization of Rs.10 crores as compensation and extent of environmental compensation utilization for restoration?

ii. What concrete actions have been taken to prevent sewage disposed in two water bodies through House Boats, Panchayats, Corporations, industries, flat owners, resorts and others?

iii. What are achievements as per action plan with time bound activities to be completed?"

3. Though, report on behalf of Chief Secretary, State of Kerala has been filed on 16.02.2025 but Learned Counsel appearing for State of Kerala referring to the said report could not point out the response to the three issues which were flagged in the order dated 07.01.2025.

5. Tribunal by order dated 07.01.2025 had also directed the Chief

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Secretary, State of Kerala to inform as to who had appointed the State Level Monitoring Committee headed by Justice A.V.Ramakrishna Pillai (Former Judge, High Court of Kerala) and to inform whether the said committee is continuing under the orders of this Tribunal or any other authority.

6. In the report of Chief Secretary, a mention has been made of the order of the Tribunal dated 16.01.2019 passed in OA No. 606/2018. By that order, though committees in 23 States were formed mainly headed by former judges but it was specifically mentioned in the order that committees may work tentatively for six months or as may be found necessary. Nothing has been disclosed about the continuance of the committee by any subsequent order of the Tribunal. The report of the Chief Secretary, State of Kerala in this regard is silent.

8. State is also directed to disclose the drains which are discharging treated/ untreated sewage in these two wetlands."

The report pertaining to the Order dated 17.03.2025 of the Hon'ble National Green Tribunal (Principal Bench) in M.A. No. 58/2024 in O.A. No. 14712022 are as follows:-

1. Status of Utilization of Rs.10 Crore as compensation and extent of environmental compensation utilization for restoration

As per the order dated 22.03.2023 in OA No.147/2022 filed before the Hon'ble National Green Tribunal (NGT) seeking prevention of pollution in the Ramsar-designated wetlands of Ashtamudi and Vembanad, the State Government was directed to ring-fence an amount of ₹10 crore for the conservation and restoration activities of these wetlands. In compliance with the above order, the State

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Government created a separate ring-fenced account 8550-00-104-88 as "Compensation imposed for non compliance of Solid Waste Management Rules, 2016 on the basis of the order of the Hon'ble National Green Tribunal, in OA No.147/2022" for the conservation and restoration of these ecologically significant wetlands (**Annexure 1**)

Multi-stakeholder Department meetings between the Local Self Government, Environmentt, Finance & Kerala State Pollution Control Board were convened to identify and prioritize the ongoing and proposed waste management projects in the Ashtamudi-Vembanad region that are critical for preserving the ecology of these Ramsar sites. The amount ring-fenced in the H/A 8550-00-104-88 has accordingly been assigned for the urgent implementation of these projects and the Principal Director, LSGD has been entrusted with ensuring complete utilization of the financial disbursement made from the ring-fenced amount to these projects. The fund utilization order along with the list of the projects under Suchitwa Kerala (Rural & Urban area) are enclosed along with required fund as **Annexure 2**.

The comprehensive list of waste management projects which are being funded from the ring fenced amount has been finalized based on several factors, including their potential for significant pollution reduction and the corresponding water quality improvement in Ashtamudi-Vembanad lakes. Particular emphasis was placed on:

- a). **Suchitwa Keralam campaign:** Covering intensive source-level waste management and awareness initiatives.
- b). **Brahmapuram biomining:** Focused on scientific capping and remediation of legacy waste that has historically impacted the

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wetlands due to the site's proximity to the same.

In alignment with these priorities, payments amounting to ₹10 crore are being made to eligible environmental projects implemented by various Local Self Government Institutions (LSGIs) under the supervision of the State of Kerala. Out of the total, an amount of ₹2,39,80,993/- goes directly to support solid waste management projects undertaken by LSGIs under the Swachh Bharat Mission (Rural) near the Ashtamudi-Vembanad wetland region. Additionally, steps have also been taken for allocating the remaining amount to Kochi Municipal Corporation for the Brahmapuram biomining project.

Summary of Projects for Rejuvenation of Ashtamudi and Vembanad Backwaters (In addition to the ring-fenced ₹10 Crores)

Ashtamudi Lake

Projects completed and amount released: ₹1,08,07,949

Amount pending for bill payment: ₹1,15,40,523

Projects proposed for FY 2025-26: ₹10,75,80,716

Vembanad Lake

Projects completed and amount released: ₹2,53,18,788

Amount pending for bill payment: ₹1,24,40,470

Projects proposed for FY 2025-26: ₹19,90,66,338

Total Summary:

Completed and paid:- ₹3,61,26,737

Pending bills: ₹2,39,80,993

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New projects for FY 2025-26: ₹30,66,47,054

2. Concrete Measures to Prevent Sewage Disposal into Ashtamudi and Vembanad Lakes :

In compliance with the Hon'ble NGT's directives in OA No. 147/2022, LSGIs have taken multiple steps to curb sewage inflow from houseboats, residential and commercial establishments, and institutions. Major initiatives include Installation of bio-digesters, toilets, and Sewage Treatment Plants (STPs), Grey water treatment systems and soak pits, Strict enforcement including inspections, issuance of notices, and imposition of fines.

Enforcement Activities (March 2023 - May 2025):

Total inspections: 12,199

Illegal outlets closed: 2,141

Total fine imposed: ₹69,23,900

Fine collected: ₹12,24,754

Notices issued are as follows:-

To institutions lacking STPs: 556

With non-functional STPs: 194

Establishments closed for non-compliance: 70

Pre-Monsoon Cleaning Drives:

Drives conducted: 878

Public areas cleaned: 907

Waste removed: 385 tonnes

Canals/drainages cleaned: 1281 KM

Three-tier Monitoring System Established:

seba + 1

Local-level vigilance squads, District Enforcement Squads under Joint Directors , IVO Squads (Block level) introduced from March 2025.

3. Achievements as per Action Plan - Time-bound Activities for Rejuvenation :

A total of 9 major community-level projects are under implementation in the districts through which the wetlands passes. These projects focus on faecal sludge and septage treatment, STP commissioning, and supporting infrastructure. The 250 KLD FSTP at Cherthala got commissioned in March which can cover the septage and faecal disposal and treatment effectively.

The latest status of those projects are tabulated below.

Sl No.	Projects	Timeline	Current Status
1	12 MLD STP at Kureepuzha, Kollam Corporation	Was expected to be completed on 31.01.2025. But it may take some more time.	Work in progress: Physical progress - 93%. Admin building works and supply & installation of 2 electromechanical components are to be completed. The contractor has requested to descope the works and to give a time extension of 2 more months. As requested by MD, KWA, the matter will be placed

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			in the next SLTC/SHPSC for taking a suitable decision.
2	Co-treatment Works of the 5 MLD STP at Elamkulam, Kochi Corporation	Temporarily stopped due to chocking. KWA has initiated action for rectification.	Work is hindered due to rain. Expected to be completed by 31/10/2025.
3	1.1 MLD STP at Ambedkar Colony, Div-16, Edakochi South, Kochi Corporation	Was expected to be completed in 30.06.2025. It may take some more time.	Work in progress: Physical progress - 62%. Work is hindered due to rain. Expected to be completed by 31/12/2025.
4	5 MLD STP at Elamkulam (2nd STP) & Associated Network, Kochi Corporation	31.12.2026	STP work Tendered and awaiting TS for network. Expected date of completion: 31.12.2026
5	105 KLD STP for RAY Flat, Fort Kochi, Kochi	31.12.2026	Work in progress: Physical progress - 7%. Work is stopped temporarily as directed by the ULB officials for

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	Corporation		the construction of a tank for fire fighting. Expected to be completed by 30/11/2025.
6	1 MLD FSTP at Brahmapuram, Kochi Corporation	31.12.2026	Technical Sanction to be issued: Design is being vetted by the CUSAT. TS estimate will be finalized by the ULB based on the vetted design.
7	Mobile FSTP (10 KLDx2 nos.), Alappuzha Municipality	Procured and Trial run going on	Both units delivered. Trial run is going on
8	5 MLD STP at Aliseery & Associated Network, Alappuzha Municipality	31.12.2026	Technical Sanction is to be issued by the PPD & WASCON wing of KWA. Survey in progress for the finalization of the network design for the preparation of the TS estimate. Expected date of completion:31.12.2026
9	250 KLD FSTP	28.02.2025	Plant Commissioned on

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at Cherthala Municipality		28.03.2025.
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4). As per the Hon'ble NGT Order dated 16.01.2019 (**Annexure 3**), Justice A.V. Ramakrishna Pillai, former Judge of the High Court of Kerala was appointed as the Chairperson of the State Level Monitoring Committee (SLMC) - Kerala. The Member Secretaries of the Pollution Control Boards (PCBs) / Pollution Control Committees (PCCs) were designated as the Member Secretaries of the respective Committees.

The honorarium shall be paid in accordance with the Tribunal's order dated 19.09.2018 (**Annexure 4**) in Amresh Singh v. Union of India & Ors. If the Chairperson is already receiving remuneration/honorarium for a Committee constituted by the Hon'ble NGT, no additional remuneration shall be provided; however requisite logistical support may be extended as required.

As per the Hon'ble NGT Order dated 16.01.2019, the Committees were initially expected to function for six months or as may be found necessary. The SLMC has continued its function beyond the stipulated period and **the committee still remains.**

The SLMC conducted meetings between 2019 - 2021 on 14.02.2019, 01.03.2019, 15.03.2019, 06.04.2019, 08.05.2019, 04.06.2019, 01.07.2019, 03.08.2019, 26.09.2019, 28.10.2019, 08.11.2019, 13.12.2019, 24.01.2020, 03.02.2020 (As per Orders dated 22.01.2020 in O.A. No. 1212020 (SZ) in relation to the removal of demolition waste of high rise buildings in Maradu Municipality); 04.09.2021 (Periyar, Brahmapuram waste dumping, Kalamassery Medical College, CBMWTF).

The details of the meeting, minutes of these meetings and the details of the report submitted by the committee are all available on

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the official SLMC website: <http://krslmc.in>. A report dated 04.04.2025 (**Annexure 5**) was filed by Justice A.V. Ramakrishna Pillai before the Hon'ble National Green Tribunal, Southern Zone (NGT-SZ).

5). Drains Discharging Treated / Untreated Sewage into Ashtamudi and Vembanad Wetlands :

In compliance with the directions of the Hon'ble National Green Tribunal, detailed inspections and enforcement measures have been undertaken to prevent untreated sewage discharge into the Ramsar-designated Ashtamudi and Vembanad lakes.

A. Identification of Major Polluting Drains:

The following major drains and canals are joining into the lakes:

- i. Kochi Corporation, Ernakulam District: TP Canal , Edappally Thodu , Mullassery Canal
- ii. Changanassery Municipality, Kottayam District: AC Canal (1.5 km) , Boat Jetty Canal (1 km)
- iii. Vaikom Municipality, Kottayam District: K V Canal , Anthakarathod, Drain from Mahadeva Temple to Vembanad Lake
- iv. Kollam Corporation, Kollam District: Manichi Thodu , Kollam Thodu

B. Enforcement and Monitoring Mechanisms:

To effectively monitor and control pollution from these sources, a robust three-tier enforcement system has been institutionalized:

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- i. Local-level Vigilance Squads: Functioning at the Local Self-Government (LSG) level
- ii. Block-level IVO Squads: Introduced in March 2025 for strengthening enforcement at the grassroots level.
- iii. District Enforcement Squads: Functioning under the Joint Director of the District - Tasked with supervising the local squads and recommending ground-level enforcement actions.

This three-tier mechanism ensures continuous monitoring and enhanced enforcement.

C. Legal and penal Actions Taken:

i. Ashtamudi Lake:

Total violations identified: 257 Notices issued: 256

Penalty collected: ₹16,77,500

Fine collected: ₹4,67,500

ii. Vembanad Lake:

Total violations identified: 384

Notices issued: 317

Penalty collected: ₹13,51,700

Fine collected: ₹15,46,700

D. Impact:

Illegal outlets have been sealed, significantly reducing sewage discharge in to the lake. Photographic evidence of project progress has been compiled (**Annexure 6**). These visuals serve as verification of ground-level implementation and reflect the commitment of

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executing agencies.

It is submitted that the State Government remains fully committed to complying with the directions of the Hon'ble NGT and sincere efforts are being taken in a co-ordinated time bound manner for the conservation of Ramsar Sites (Ashtamudi lake and Vembanad lake). With the operationalization of the ring-fenced fund and a structured implementation and monitoring framework, substantial progress is being achieved in restoring the ecological integrity of the Ashtamudi and Vembanad Ramsar sites.

Thus it is humbly requested that the above action taken report in compliance with the order dated 17.03.2025 of this Hon'ble Tribunal may kindly be accepted.

Dated this the day of 14th July 2025.

Samba RL



SEERAM SAMBASIVA RAO IAS
Special Secretary
Environment Department
Govt. of Kerala, Secretariat
Thiruvananthapuram

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ANNEXURE - 1



GOVERNMENT OF KERALA

Abstract

Local Self Government Department – Order of the Hon'ble National Green Tribunal in OA No 147/2022 - Ashtamudi & Vembanad Environmental Restoration Works – Ring-Fenced Allocation of ₹10 Crores – Fund Utilization – Sanctioned – Orders Issued.

LOCAL SELF GOVERNMENT (WM) DEPARTMENT

G.O.(Rt)No.1699/2025/LSGD Dated, Thiruvananthapuram, 09-07-2025

Read 1 Order dated 22/03/2023 of the Hon'ble National Green Tribunal in OA No 147/2022

2 G O (Rt) No. 2993/2024/Fin Dated 25/03/2024

3 G O (Rt) No. 1456/2025/LSGD Dated 12/06/2025

ORDER

As per the direction contained in the order read as 1st paper above, the Hon'ble National Green Tribunal had directed the State Government to ring-fence an amount of ₹10 Crores for undertaking conservation and restoration activities in the Ramsar-designated Ashtamudi and Vembanad wetlands.

2. Accordingly, a new budget head 8550-00-104-88 – 'Compensation imposed for non-compliance of Solid Waste Management Rules, 2016, on the basis of the Order of the Hon'ble NGT in OA No. 147/2022' was created as per the Government Order read as 2nd paper above.

3. As per the Government Order read as 3rd above, Administrative Sanction has been accorded for transferring ₹10,00,00,000 (Rupees Ten Crores only) from the above-mentioned budget head to Treasury Savings Bank Account No. 799011400007763, maintained in the name of the Principal Director, Local Self Government Department, at Vellayambalam Treasury, for meeting the expenditure towards environmental restoration/prevention of pollution measures in Ashtamudi-Vembanad wetlands.

4. The Drawing and Disbursing Officer (DDO) of the Local Self Government

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Department has taken necessary steps to transfer the money to the specified account.

5. Government have further examined this matter with respect to the utilization of the ring-fenced amount. Out of the ring-fenced amount, sanction is hereby accorded for the disbursement of ₹2,39,80,993 (Rupees Two Crores Thirty Nine Lakhs Eighty Thousand Nine Hundred and Ninety Three only) towards the bills raised under the Suchitwa Keralam (Rural) projects listed in *Annexure 1*, implemented by Local Bodies in the Ashtamudi–Vembanad wetland region, as per the list furnished by Executive Director, Suchitwa Mission. Sanction is also accorded to utilize the balance amount from the ring-fenced ₹10 Crores for the Brahmapuram Biomining Project, being implemented by the Kochi Municipal Corporation. Secretary, Kochi Municipal Corporation shall place the claim and bills before Principal Director immediately.

6 . The Principal Director, Local Self-Government Department shall take the necessary administrative and financial measures immediately for the release of the said amounts.

(By order of the Governor)
ANUPAMA T V I A S
SPECIAL SECRETARY

To :

The Principal Director, Local Self Government Department
The Executive Director, Suchitwa Mission
The Director of Urban Affairs
Secretaries of concerned Local Bodies
The Accountant General (A&E), Kerala
The Finance (Development/Budget Wing – A) Department
The Environment Department
The Sub Treasury Officer, Vellayambalam
Stock File / Office Copy

Forwarded /By order
Signed by
Manish V V

Date: 09-07-2025 13:39:02

Enclosure :

Annexure - 1 : List of projects under Suchitwa Kerala (Rural) for Ring Fenced allocation

Annexure I

LIST OF PROJECTS UNDER SUCHITWA KERALA (RURAL)**I. Rural Area**

Sl. No.	Name of District	Name of Local Body	Name of Project	Required Fund (INR)
1	Kollam	Perayam	Nirmalatheeram - Ashtamudi Lake Conservation - Establishment of Biodigester (LWM)	78,85,162
2	Kollam	Thekkumbhagam	Jeevanaanu Ashtamudi - Jeevikkanam Ashtamudi - Bio-digester installation (LWM)	28,80,000
3	Kollam	Panayam	Installation of Bio-digester	5,00,000
4	Kollam	East Kallada	Construction of MCF Stage IInd	2,75,361
Total –				1,15,40,523
1	Kottayam	Udayanapuram	Ring Compost	1,57,575
2	Kottayam	T V Puram	G Bin	48,354
3	Kottayam	Thalayazham	Bucket Compost	1,23,497
Total				3,29,426
1	Ernakulam	Chellanam	-	-
2	Ernakulam	Elamkunnappuzha	-	-

3	Ernakulam	Ezhikkara	Pet Bottle Booth	56,222
4	Ernakulam	Kadamakkudi	Nil	-
5	Ernakulam	Kottuvalli	Bottle Booth	7,00,000
6	Ernakulam	Kottuvalli	Establishing Liquid waste management system at Kaitharam GVH School	3,50,000
7	Ernakulam	Kumbalam	Pet Bottle Booth	2,72,000
8	Ernakulam	Kumbalangi	Infrastructure Development of MCF	1,12,895
9	Ernakulam	Mulavukadu	-	-
10	Ernakulam	Udayamperoor	-	-
11	Ernakulam	Varappuzha	-	-
Total				14,91,117
GRAND TOTAL – RURAL				1,33,61,066

II. Urban Area

Sl. No.	Name of District	Name of Local Body	Name of Project	Required Amount (INR)
1	Ernakulam	Kochi (MC)	-	-
2	Ernakulam	Maradu (M)	Bottle Booth	3,00,000
3	Ernakulam	Maradu (M)	G Bin	10,99,500
4	Ernakulam	Maradu (M)	Bokashi Bucket	8,53,500
5	Ernakulam	Thrippunithura (M)	-	-
6	Ernakulam	Thrikkakkara (M)	Biogas Plant in Collectorate	13,66,000
7	Ernakulam	Aluva (M)	-	-
8	Ernakulam	Kalamasseri (M)	-	-
Total				36,19,000

1	Kottayam	Ettumanoor ULB	G Bin	17,37,450
2	Kottayam	Ettumanoor ULB	Ring Compost	2,08,800
3	Kottayam		Portable MCF in various wards	54,677
Total –				20,00,927
1	Alappuzha	Municipality	MCF	50, 00, 000
GRAND TOTAL – URBAN				1,06,19,927

Combined GRAND TOTAL (Rural + Urban): ₹ 2,39,80,993/-

JUSTICE A V RAMAKRISHNA PILLAI
(Former Judge, High Court of Kerala)
CHAIRMAN

State Level Monitoring Committee, Kerala

(An authority constituted by the
National Green Tribunal)
'AMPAZHAVELIL'
Rajeev Nagar, Elamakkara
Kochi - 682026
Home Office 0484-2408388
Mob: 9447090130
8139878758
email: avrpillai@gmail.com

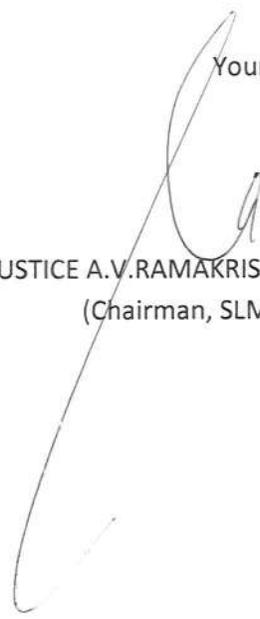
04.04.2025

Madam,

Kindly see the appended Report regarding the unauthorised unsegregated solid waste dumping in a private property within the local limits of Vadavukode – Puthen Cruz Panchayath, in Ernakulam District, Kerala State.

The same may kindly be placed before the Hon'ble Tribunal for consideration and orders.

Yours Sincerely,


JUSTICE A.V.RAMAKRISHNA PILLAI,
(Chairman, SLMC, KERALA)

To
The Registrar,
National Green Tribunal, Southern Zone Bench,
Kalas Mahal, Kamarajar Salai, PWD Estate,
Chepauk, Triplicane, Chennai, Tamil Nadu-600005.

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ANNEXURE-2

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI.**

NEW CASE

REPORT

PRESENTED BY JUSTICE A.V.RAMAKRISHNA PILLAI
(FORMER JUDGE, HIGH COURT OF KERALA)
CHAIRMAN, STATE LEVEL MONITORING COMMITTEE, KERALA
(FOR AND ON BEHALF OF THE AFORESAID COMMITTEE)
REGARDING THE UNAUTHORISED UNSEGRAGATED SOLID WASTE
DUMPING IN A PRIVATE PROPERTY WITHIN THE LOCAL LIMITS OF
VADAVUKODE – PUTHEN CRUZ PANCHAYATH IN ERNAKULAM
DISTRICT, KERALA STATE.

PRESENTED ON : 04.04.2025

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REPORT

On the basis of a report in a leading Malayalam daily that un-segregated solid waste materials including medical waste were unauthorisedly dumped in huge quantity, in a haphazard manner in a private property in Ward No. 6. of Vadavucode - Puthencruz Panchayat, I have inspected the site along with the Chief Environmental Engineer, Regional office, KSPCB, Ernakulam as well as the A. E. of the said office, at about 11A.M. on 07/04/2025.

Annexure - A series are photographs taken at the time of the inspection.

The people of the locality who are aggrieved by the dumping, Mr. Benny Puthen Veedan, Member of Ward. No.5 (he is the leader of oppositions in the said Panchayat), as well as the member of Ward No.6 (the dumping yard is in his ward) were also present at the time of my inspection.

The public expressed their grave concern over the potential danger of the existence of such a dumping yard in such an inhabited area. One of the residents of the locality complained that his well which is his sole source of drinking water was polluted on account of the flow of leachates from the dump site.

The people's representatives informed that though complaints were given to the secretary of the local body, it could not evoke any positive response. Though the leader of opposition tried to procure the attendance of the Secretary of the Panchayath at the time of my inspection, over phone, he has refused to come under the excuse of attending a meeting.

It was learnt that the dumping site is owned by Mr. P. P.Sunny, Palathadathil House, Chemmannad, Vadavucode Village, Vadavucode P.O. He is residing in the adjacent plot which lying contiguous to the dumping yard. At the time of the inspection he was not in the house. However his wife informed that the dumping site is handed over to one Mr. Jiyan under an agreement.

In the dumping yard there is a temporary shed with metal roof, bearing Building No.6/432a. This structure as well as the surroundings are dumped with un-segregated solid waste including plastic, card board, gunny bags, paper, wood pieces, medical



waste like used diaper, used gloves etc. The entire waste materials in the un-segregated from were found in heaps in the shed as well as in a scattered manner in the open yard. The property is bounded on the east by the Periyar valley sub canal, leading to Chemmannad in Thiruvaniyoor Panchayath. It is a fresh water irrigation canal which maintains the water level in the nearby wells and ponds during summer.

The inclination of the terrain towards east and the close proximity of the dumping yard (it is within a distance of 2 to 3 meters from the dump site) will make the position vulnerable during rainy season due to the flow of leachates directly into the said canal.

During summer there are chances of fire outbreaks due to the steady rise in temperature during summer, as occurred in Brahmapuram , yard which is situated in the same Panchayat.

As directed by me, the Chief Environment Engineer , KSPCB, Regional office, Ernakulam had issued notice dated 12/3/2025 to the Secretary of the Panchayat for initiating action to get the waste removed from the site. It is learnt that, pursuant to the same the Secretary of the Panchayat has issued a notice to the land owner on 22/03/2025.

A closure Notice was issued by the Chief Environmental Engineer, KSPCB, Regional Office, Ernakulam 07/03/2025 to Hasheeda Muhammad, Poovathumveetil, Pinarmunda, Peringala P.O., Ernakulam, who evidently has obtained an acknowledgement certificate from the General manager, Department of Industries and commerce, District Industries centre, Ernakulam. A copy of the said closure notice was forwarded to the Secretary of the Panchayat. The copy of the notice is appended as **Annexure-B.**

Annexure C is the copy of the acknowledgement certificate procured by the Chief Environmental Engineer.

The following points may be taken note of.

- a) The certificate is issued in the name of one H and M traders.
 - b) The name of the proprietor is conspicuously absent in Annexure 'C'.
 - c) The building number shown in Annexure-C is 432/-A of Ward No.6 of the same Panchayat.
 - d) The activity to be carried out is noted as 'Manufacturing'.
- However, no manufacturing is done there.

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e) In the column relating to the products to be Manufactured/Services to be provided, it is shown as 'Plastic Segregation'.

No segregation activity is being carried out in the site.

It is evident that the so called proprietor of the unit is un-authorisedly dumping un-segregated waste at the yard under the cover of Annexure C which is nothing but an acknowledgement certificate. Presently, there is no evidence regarding permission from any authorities concerned.

It is crucial to note that no notice is seen issued by the Secretary of the Panchayat to the holder of Annexure-C.

The continuation of the dumping yard poses a serious threat to the environmental balance in the locality. Unless directions are issued urgently, there is every likelihood of recurrent mishaps as in Brahmaipuram yard.

The kind attention of this Tribunal is invited to the matter for interference and necessary orders.

Dated this the 4th day of April, 2025.

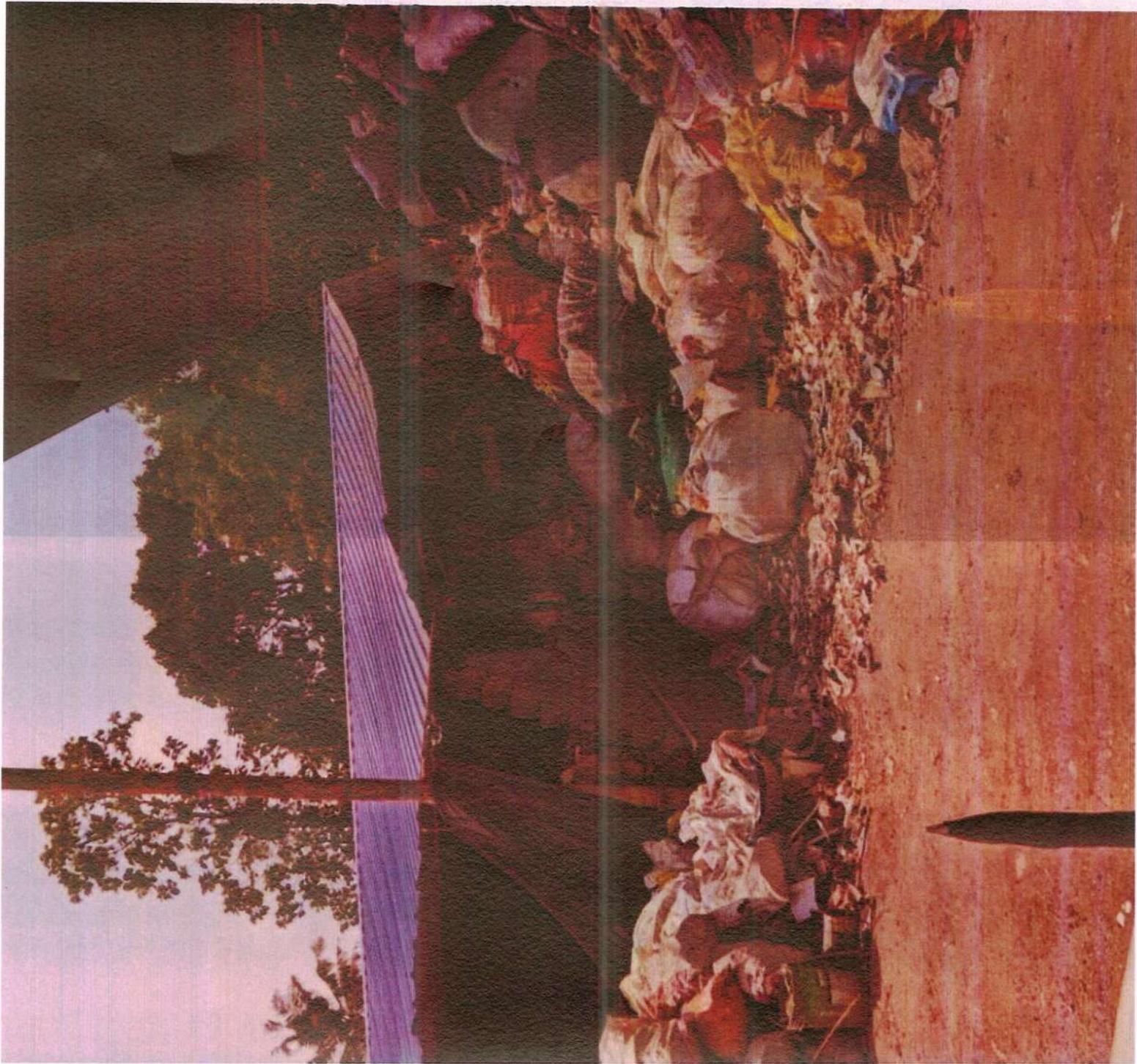

Justice A.V. Ramakrishna Pillai
(Former Judge, High Court of Kerala)
Chairman, SLMC, Kerala.

ANNEXURE - 'A' Series





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KERALA STATE POLLUTION CONTROL BOARD**DISTRICT OFFICE (ERNAKULAM-II), PERUMBAVOOR****PMC. 20/733, Near Kallumkal Auditorium, Perumbavoor – 683 542**

: 0484-2593747 e-mail: pcbdo2ekm@gmail.com web:

www.kspcb.kerala.gov.in

- Ref: 1. Complaint received in this office on 03/03/2025.
2. Inspection conducted by Board officials on 03/03/2025.

CLOSURE INTENTION NOTICE

WHEREAS the Government of Kerala have constituted the Kerala State Pollution Control Board (hereinafter referred as the Board) as per section 4 of the Water (Prevention & Control of Pollution) Act 1974, Air(Prevention& Control of Pollution) Act 1981& Environmental protection Act 1986;

WHEREAS Board is the enforcing authority of Environmental legislations, Water Act, Air Act and Environmental (Protection) Act in the State;

WHEREAS M/s H. M Traders, Ward-6, shed 6/432-A, Vadavucode Puthencruz Gramapanchayat, comes under the purview of Air (Prevention & Control of Pollution) Act 1981, Water (Prevention & Control of Pollution) Act 1974, Environmental (Protection) Act 1986 and is bound to comply with the rules made there under;

WHEREAS vide reference (1), a complaint was received in this office regarding the illegal storage of waste;

WHEREAS inspection was conducted by Board officials vide ref (2) and during the inquiry the following violations were observed;

1. Approximately 4-5 meter of unsegregated waste including plastic, C & D waste, medicine carton boxes, household waste and plywood waste was found filed up within the premises.
2. Waste was found stored in an open manner without essential pollution control measures such as roofed shed and impervious flooring.

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3. Foul odour was detected from plastic waste contaminated with decomposing food waste.
4. Storage area is located within 10 meters of PVIP canal, posing a risk of water contamination.
5. Unit has been Operating without the mandatory consent from Pollution Control Board.

NOW THEREFORE, the Board intends to close down the unit due to the unauthorized functioning. Objections, if any, shall be filed before the undersigned within 15 days of receipt of this Notice, failing which necessary legal action will be initiated against you and the unit as per section 33 A of the Water (Prevention & Control of Pollution) Act 1974, 31 A of the Air (Prevention & Control of Pollution) Act 1981 and relevant sections of the Environment Protection Act 1986.

Dated this 07th day of March 2025

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD

Signed by
Sajeesh Joy

Date: 07-03-2025 16:17:41

ENVIRONMENTAL ENGINEER

To

Sri. Hasheeda Muhammed
Poovathum veetil
Pinarmunda P. O – 683 565
Ph: 8129370918
Email: hasheedamuhammed@gmail.com

Copy to:

Secretary
Vadavucode GramaPanchayat

ANNEXURE - C



Government Of Kerala
Department of Industries & Commerce

(issued under sub-section (3) of section 5 of the Kerala Micro Small Medium Enterprises Facilitation Act, 2019)

Acknowledgement Certificate

M/S **H and M Traders** has filed a Self Certification under the Kerala Micro Small Medium Enterprises Facilitation Rules, 2020 to set up a **Manufacturing** enterprise. The receipt of the Self Certification for the enterprise is hereby acknowledged with following details as contained in the self certification :

Acknowledgement Details	
Acknowledgment Number	KLMSME-13123/2023
Date of Acknowledgment	28-10-2023
Validity of Acknowledgment	27-10-2026
Name of the Enterprise	H and M Traders
Type of Organization	Proprietorship
Address for Communication	Poovathumveetil House, PINARMUNDA, Peringala P O, Ernakulam, Ernakulam, Kerala-683565
Major Activity of Enterprise	Manufacturing
Product(s) to be Manufactured/Service(s) to be provided	Plastic Segregation
Location of Manufacturing/Service Activity of Enterprise	432/a, Palathadathil Building, VADAVUCODE P O, PUTHENCRUZ KOLLAPADY ROAD, Vadavucode S.O, Ernakulam -682310
Survey Number	398/3
Estimated Project Cost	10 Lakhs

1. Subject to provisions of the Act and these Rules, this Acknowledgement Certificate shall entitle the enterprise:

- a. Exemption from approval under the various enactments mentioned in the Act.
- b. Exemption from inspection for the purpose of, or in connection with, any approval under various enactments mentioned in the Act.
- c. It can be presented to any Competent Authority or Bank or Financial Institution as and when required who shall treat it as valid approval as defined in sub-section (c) of section 2 of the Act for all the purposes.

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2. This Acknowledgement Certificate is issued, subject to following conditions:

- a. The provisions of the Kerala Micro Small Medium Enterprises Facilitation Act, 2019 and its applicability shall be limited to Acts mentioned in the Act and the activities mentioned in the Acknowledgement Certificate
- b. The Acknowledgement Certificate is valid for a period of three years from the date of issue.
- c. After the expiry of Acknowledgement Certificate, the enterprise shall have to obtain required approvals, for which no further intimation shall be provided.
- d. In case of willful submission of false information in Self Certification or suppression of material fact, or breach or contravention of any of the provisions in the Act & the rules, the Nodal Agency can revoke/cancel the Acknowledgement Certificate as per provisions of the Act and Rules.
- e. The Acknowledgement Certificate will become void, if the enterprise ceases to exist due to merger or division of enterprise or acquisition or amalgamation of the enterprises or if it ceases to be a Micro, Small or Medium enterprise as defined under the Act.

This certificate is valid for a period of three years from the date of issue. Dated on this the **28th** day of **October , 2023**

	<p>KLMSME-13123/2023</p>	<p>Issued By, General Manager, DIC, District Industries Center, Ernakulam, Kerala.</p>
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This is a system generated Certificate which requires no signature.

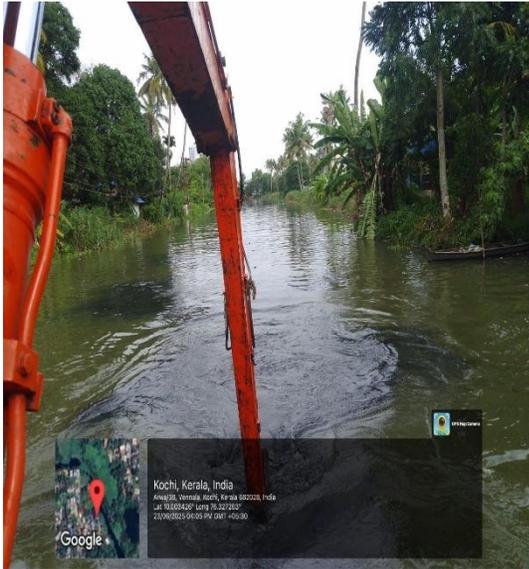
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NGT OA 147/2022 VEMBANAD LAKE CLEANING
PHOTOGRAPHIC EVIDENCES

KOCHI CORPORATION



Waste segregation and loading of segregated waste bags into transport vehicle



Cleaning drives conducted at canals

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Closing of illegal outlets discharging waste water

MARADU MUNICIPALITY

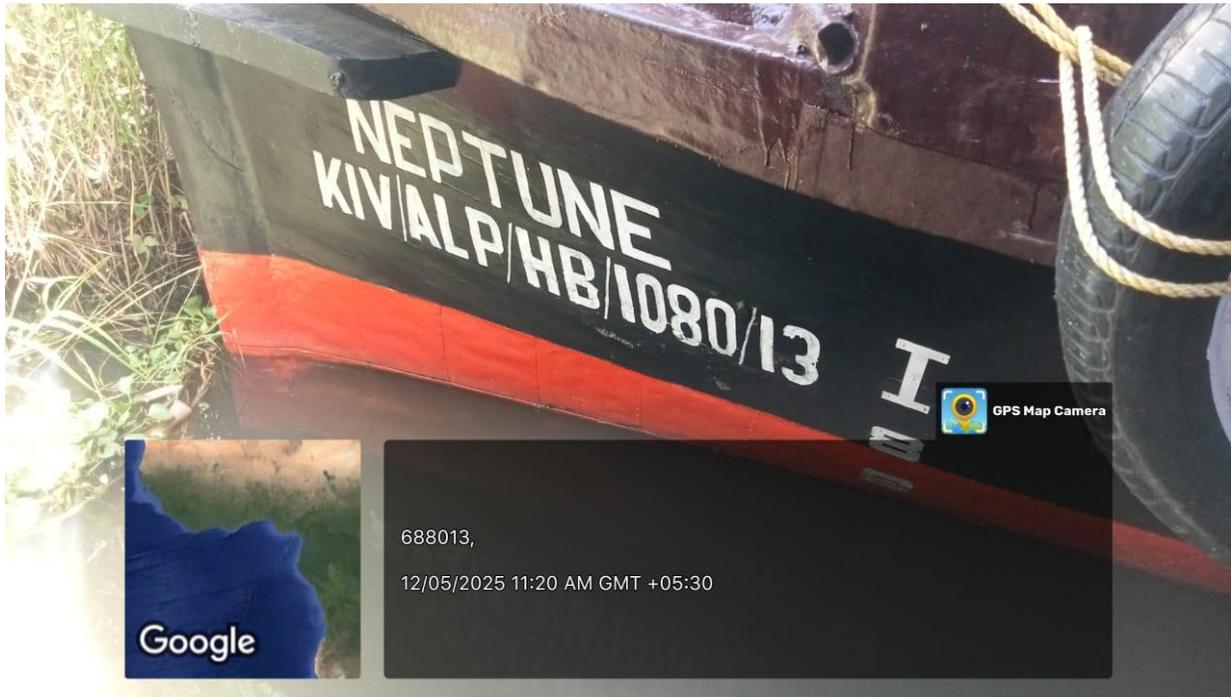
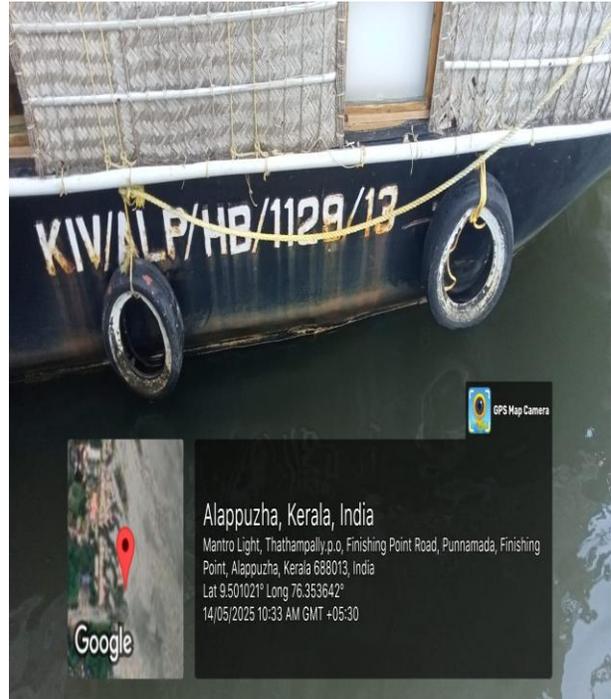




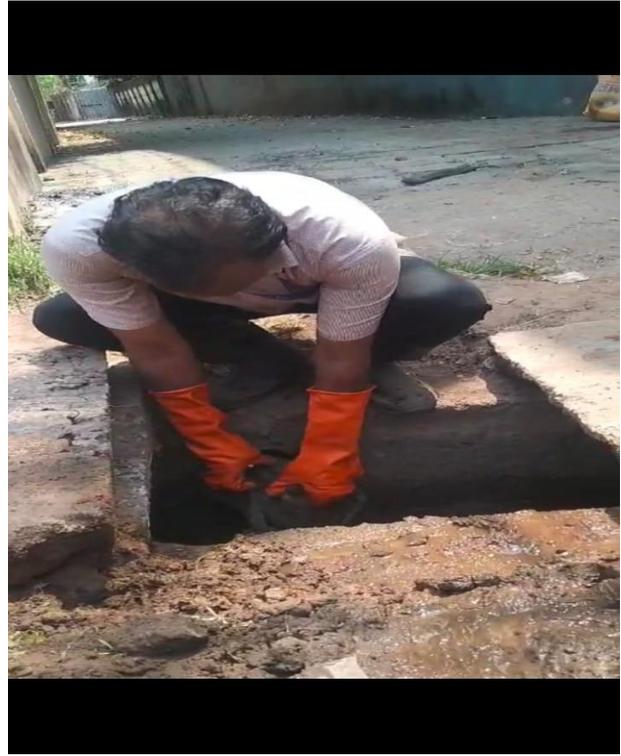


Cleaning drives conducted at Canals

ALAPPUZHA MUNICIPALITY



LIQUID WASTE MANAGEMENT IN HOUSE BOATS (BLACK & GREY WATER) – BEING COLLECTED AT THE BARGES AND TRANSFERRED TO FSTPs AT WILLINGTON ISLAND AND KUMARAKAM. THIS ACTIVITY IS BEING DONE UNDER THE SURVEYILENCE OF HOUSE BOAT ASSOCIATIONS.



CLOSING OF ILLEGAL OUTLETS DISCHARGING WASTE WATER



PUBLIC ADDRESSING SYSTEM AT PUNNAMADA FINISHING POINT



CLEANING DRIVE CONDUCTED AFTER NEHRU TROPHY BOAT RACE.





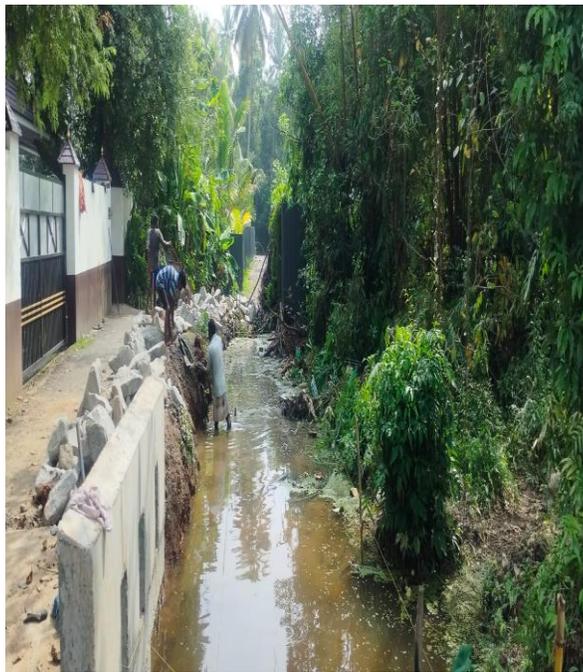
CLEANING DRIVES CONDUCTED AS PART OF CLEAN VEMBANAD AND PLASTIC FREE VEMBANAD CAMPAIGNS.



MTUs HAVING CAPACITY OF 10 KLD (2 NO.S)



CLEANING DRIVES AT VARIOUS CANALS.



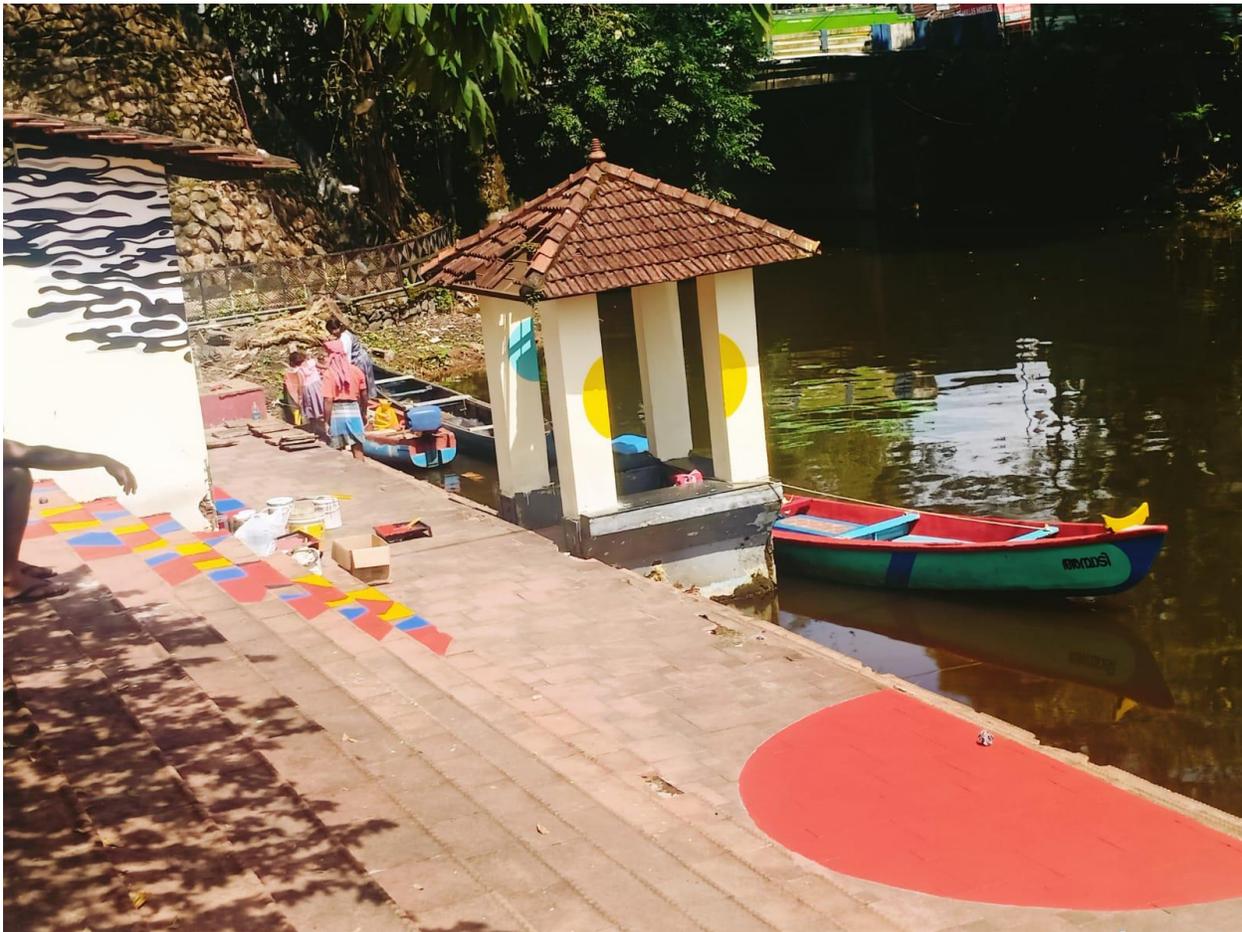
PROTECTION WORKS DONE AT CANALS









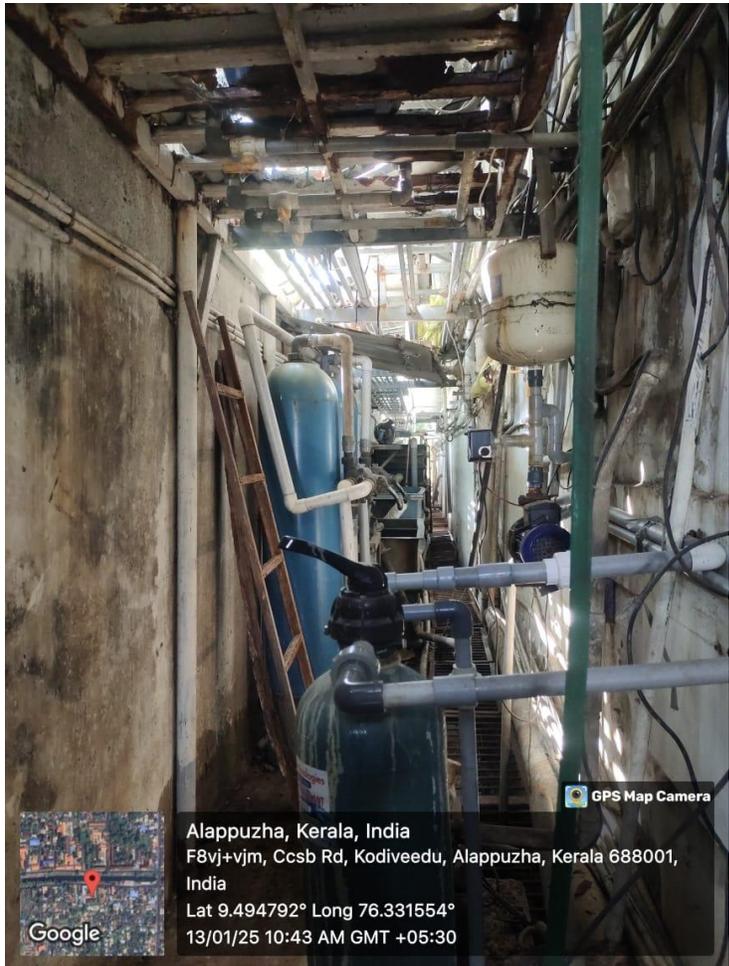






CANAL BEAUTIFICATION WORK





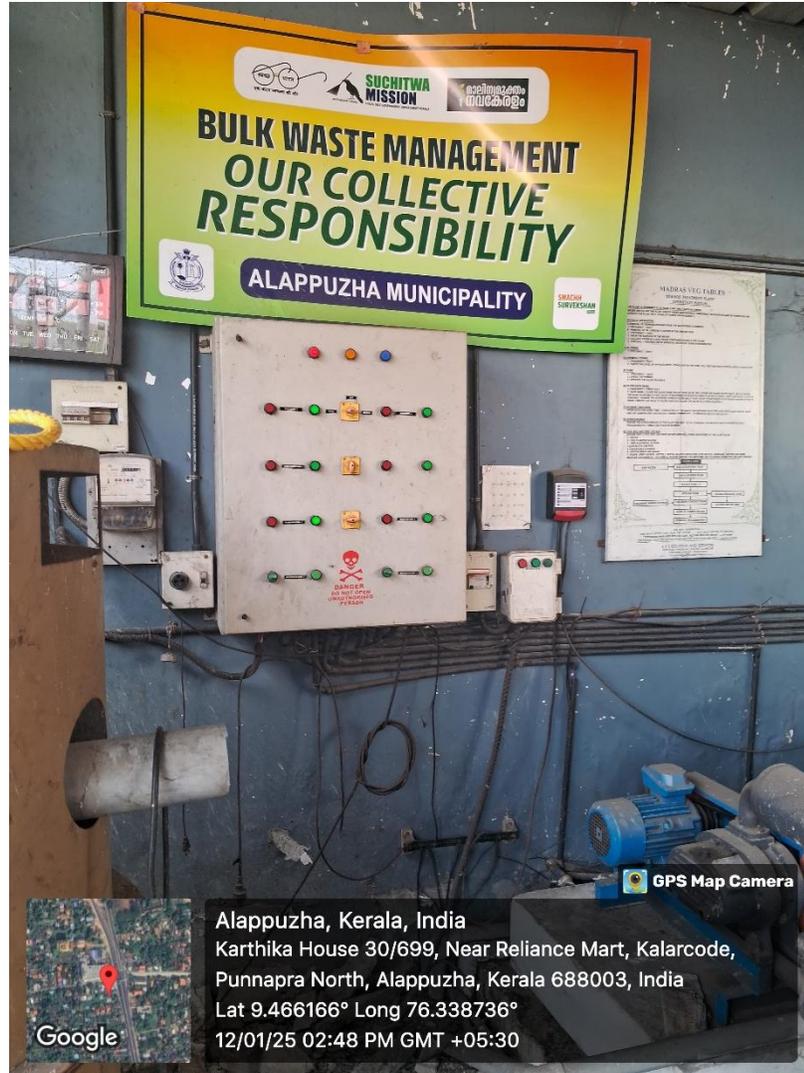


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STPs of Bulk waste generators.

CHERTHALA FSTP









NGT OA 147/2022 ASHTAMUDI LAKE CLEANING
KOLLAM CORPORATION







Mass cleaning drive conducted by Kollam Corporation at Ashtamudi Lake